

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (C) No.202 of 2020**

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Sachin Kumar, Advocate
For the Respondents: Mr. Faiz-ur-Rahman, Advocate

Order No.05

Date: 07.09.2021

This case is taken up through video conferencing.

Mr. Faiz-ur-Rahman, learned counsel for the respondents, submits that during the pendency of the writ petition, the Union Public Service Commission has passed Order no.8/36/2020/E-XII dated 3rd September, 2021 (copy of which has also been communicated to the petitioner), modifying the earlier debarment period of ten years imposed against the petitioner to the actual period of debarment undergone by him from November, 2010 till issuance of the said order. Consequently, the debarment period of the petitioner has been treated to be over by the date of issuance of the aforesaid order. He, however, prays for three weeks' time to bring the said order dated 3rd September, 2021 on record by way of filing supplementary counter affidavit.

In view of the said prayer, put up this case under the heading "**For Admission**" after four weeks.

Learned counsel for the petitioner submits that since vide order dated 3rd September, 2021, the petitioner has not been fully exonerated from the punishment inflicted against him, an appropriate application will be filed challenging the said order as well.

Sanjay/

(Rajesh Shankar, J.)